

HIGH COURT OF UTTARAKHAND AT NAINITAL

NOTIFICATION

No. 134 /UHC/ Admin.A /2015

Dated: April 30, 2015.

In exercise of the powers conferred by clause (2) of Article 229 of the Constitution of India and all other powers enabling in that behalf, Hon'ble the Chief Justice has been pleased to make the following amendment in Allahabad High Court Officers and Staff (Conditions of service and conduct) Rules 1976, applicable to High Court of Uttarakhand, Nainital under U.P. Reorganization Act, 2000:-

Amendment in Allahabad High Court Officers and Staff (Conditions of Service and Conduct) Rules, 1976, as applicable to High Court of Uttarakhand vide Section 30 of U.P. Reorganization Act, 2000.

Rule No.	Existing Rule	Amended Rule
Appendix – A Syllabus of Personal Assistant Paper III- Practical	Paper III- Practical Time: 3 Hours, MM: 100 —Shorthand and Type-writing with minimum speed of 12000 key-depressions per hour in English and 100 words in English Shorthand dictation per minute. Note: 1. Preference will be given to those having good knowledge of Hindi Shorthand and Type-writing with minimum speed of the 9000 words in Hindi Type-writing per hour and 80 words in Hindi Shorthand dictation per minute and knowledge of Computer operation.	Paper III- Practical Time: 3 Hours, MM: 100 —Shorthand and Type-writing with minimum speed of 12000 key-depressions per hour in English and 100 words in English Shorthand dictation per minute. Note: 1. Preference will be given to those having good knowledge of Hindi Shorthand and Type-writing with minimum speed of the <u>9000 key depressions</u> in Hindi Type-writing per hour and 80 words in Hindi Shorthand dictation per minute and knowledge of Computer operation.

This amendment will come into force with immediate effect.

By order of the Court,

Sd/-

Registrar General

No. 2093 /UHC/ Admin.A /2015

Dated: April 30, 2015.

Copy forwarded for information and necessary action to:

1. P.P.S. to Hon'ble the Chief Justice.
2. P.S./ P.A. to Hon'ble Judges of the Court with the request to place the notification for His Lordships kind perusal.
3. Principal Secretary (Law) cum-L.R., Government of Uttarakhand, Dehradun.
4. All the Registrars of the Court.
5. Joint Registrar of the Court.
6. All the Deputy Registrars of the Court.
7. Head Bench Secretary of the Court.
8. Head Private Secretary of the Court.
9. All the Assistant Registrars of the Court.
10. All the Section Officers of the Court.
11. Librarian with the direction that the above amendment be incorporated in all the relevant books immediately.
12. System Analyst of the Court.
13. I/c N.I.C. High Court of Uttarakhand, Nainital.
14. Director, Printing & Stationery, Government Press, Roorkee, District Hardwar for publication of the Notification in the next Gazette of the Uttarakhand.
15. Guard file.

(Signature)
30-04-2015
Assistant Registrar
(Admin. A)